

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).38642/2025

[Arising out of impugned final judgment and order dated 24-12-2025 in WPL No.40700/2025 passed by the High Court of Judicature at Bombay]

MADARSA-E-GAUSIA COMMITTEE

Petitioner(s)

VERSUS

THE APEX GRIEVANCE REDRESSAL COMMITTEE (AGRC) & ORS. Respondent(s)

(IA No.338500/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

ITEM NO.10

Petition(s) for Special Leave to Appeal (C) No(s).38649/2025
(IA No. 338589/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 338590/2025 - EXEMPTION FROM FILING O.T.)

Date : 29-12-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s) :Ms. Meenakshi Arora, Sr. Adv.
Mr. Md. Azam Ansari, AOR
Mr. Chandertanay Chaube, Adv.
Mr. Mohammad Mustafa, Adv.
Mr. Afjal Ansari, Adv.
Mrs. Rehana Begam, Adv.

Mr. Chandra Shekhar, Adv.
Mr. Prashant Shekhar, Adv.
Mr. Rakesh Kumar Sharma, Adv.
Mr. Ashok Kumar, Adv.
Mr. Danish Saifi, Adv.
Mr. S Subramaniam, Adv.
Mr. Naman Dwivedi, Adv.
Mr. Shafik Ahmed, Adv.
Ms. Abida, Adv.
Ms. Shruti Bisht, AOR

For Respondent(s) : Mr. Rakesh Khanna, Sr. Adv.
Ms. Sonakshi Monga, Adv.
Mr. Deepak Kumar, Adv.
Mr. Vikram Garewal, Adv.
Ms. Kiran Shrirang Mohite, Adv.
Ms. Deepika Mule, Adv.
Mr. Kartik Malusore, Adv.
Mr. Amit, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have learned senior counsel for the petitioners, as well as learned senior counsel representing the respondent no.4, who is on caveat, at considerable length.
2. In view of the fact that the issue *re:* nature of the property is pending consideration before the Waqf Tribunal in a civil suit, the view taken by the High Court in declining *ad interim injunction* does not warrant any interference by this Court.
3. Mr. Rakesh Kumar Khanna, learned senior counsel for respondent no.4 submits that Survey No.679 has already been duly demarcated at the instance of the petitioner(s) and other associates and the details thereof have been submitted to respondent no.4. However, by way of an abundant precaution, respondent no.4 shall videograph the entire area before dismantling or initiation of the construction as per the approved project.
4. It is clarified that we have not expressed any opinion on the merits of the suit pending before the Waqf Tribunal. The petitioner(s), however, shall be at liberty to approach the High Court for expeditious disposal of the suit pending before the Waqf Tribunal.
5. With these clarifications, the special leave petitions are,

accordingly, disposed of.

6. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR